## NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/154/2016

NAME OF THE PETITIONER(S)

: A.L Pirianan Shanmugam & Another

NAME OF THE RESPONDENT(S)

: M/s Mahalakshmi Textiles ltd & 5 Others

**UNDER SECTION** 

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

Resitivisay Pandian
Counsel for
Con R. VENKATAVARADAN
R, &R2
Archana
Ros Thonyambale Kannon Counsel for
Petitionia

## **ORDER**

Counsel for petitioner present. Counsel for R1 and R2 present and undertakes to file vakalatnama on behalf of R6. Counsel for the petitioner was directed to serve private notice on the respondents 3 to 6 and an affidavit has been submitted along with postal receipt /acknowledgement for sending the notice and effecting service on the respondents. But there is no acknowledgement in relation to the service on R3. From the affidavit and the proof filed, the service is effected on R4 and R5. No representation on behalf of R4 and R5. The bench is satisfied that due service has been effected on R4 and R5, therefore, are proceeded exparte. The counsel for petitioner is directed to file the postal report in relation to service on R3. In case the postal report indicates that there is deficiency in relation to the address of the R3, then the petitioner may again serve the notice on R3 after ascertaining the correct address. Put up on 17.11.2016 at 10.30 A.M.

(Ch.Mohd.Sharief Tariq

Member (Judicial)

(K Anantha Padmanabha Swamy)

Member (Judicial)